RELAXATION COMMITTEE MINUTES OF THE (PRC) MEETING NO. 25/AM12 HELD ON 04.10.2011 AT 11.00 A.M UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri D.K Singh — Addl. DG
2. Shri V.K. Gupta — Addl. DG
3. Shri. V.K. Srivastava — Addl. DG
4. Shri N.P.S. Monga — Addl. DG
5. Dr. L.B.S. Singhal — Jt. DGFT
6. Dr. Rajiv Arora — Jt. DGFT
7. Shri A.K. Singh — Jt. DGFT
8. Smt. Vibha Bhalla — Jt. DGFT
9. Shri D.C. Sharma — Stats Advisor
10. Smt. Sonika Khattar — FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s. Kora Amruta Exports Mumbai
F.No. 01/60/162/741/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Revalidation of authorization No. 0310410033 dt. 28.11.2006

The committee noted the submissions of the firm that it was on account of Custom's verification that they lost the time of import validity. The committee decided that to an extent there was a delay in verification process which should be substantiated by Custom in writing stating the number of days and the nature of problem. RA should on the basis of this substantive evidence only revalidate the authorization equal to number of days lost in the custom verification. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No.2. M/s. Euro Solo Energy System Ltd. Mumbai
F.No. 01/60/162/483/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Revalidation of advance authorization no. 0310460698 dt. 12.2.2008.

The committee noted that the firm postponed imports after EODC and the validity expired by that time. The Committee noted that other than this inherent business risk, there is no substantial evidence in writing from Customs about any delay by them. The committee therefore, rejected the request.

Case No.3. M/s. . Ajanta Pharma Ltd. Mumbai
F.No. 01/60/162/1579/AM11/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP Extension of the Advance authorization No. 0310472440 dt. 29.5.2008 for regularization.

The Committee decided to extend EOP against the aforesaid advance authorization for two months i.e. total 8 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.4. M/s. Ajanta Pharma Ltd. Mumbai
F.No. 01/60/162/1579/AM11/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP Extension of the Advance authorization No. 0310433466 dt. 21.6.2007 for regularization.

The Committee decided to extend EOP against the aforesaid advance authorization for two months i.e. total 8 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.5. M/s. Ajanta Pharma Ltd. Mumbai
F.No. 01/60/162/1582/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP Extension of the Advance authorization No. 0310380330 dt. 15.5.2006 for regularization.

The Committee decided to extend EOP against the aforesaid advance authorization for two months i.e. total 8 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.6. M/s. Aventis Pharma Ltd. Mumbai
F.No. 01/60/162/572/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of the Advance authorization No. 0310392279 dt. 01.08.2006 issued under PC-9 condition for regularization

The committee noted that the firm has exported prior to imports but at the same time they are also claiming that they have utilized the imports under this authorization from the un-registered source also for the purpose of exports under the same authorization. It was decided that the firm may provide the date and evidence on which the exports have been made out of the imported raw material along with the authorization details under which the same has been done.

Case No.7. M/s. Grauer & Weil Ltd. Mumbai
F.No. 01/60/162/528/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no. 0310497352 dated 11.12.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.8. M/s. Grauer & Weil Ltd. Mumbai
F.No. 01/60/162/574/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no. 03104449731 dated 8.11.2007

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.9. M/s. Styleman Textiles Pvt. Ltd
F.No. 01/60/162/491/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP Extension in Advance authorization No. 3210035342 dated 04.05.2007

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.10. M/s. DSM Anti-Infectives India Ltd. Nawanshahr (Punjab)
F.No. 01/60/162/573/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011

Subject:- Request for clubbing of two advance authorization no. 2210003939 dt. 24.11.2004 and 2210004137 dated 17.01.2005 for the purpose of regularization/ redemption

The Committee considered the request of the firm and decided to allow to club above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.11. M/s. Alkem Laboratories Ltd., Mumbai
F.No. 01/60/162/537/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for closure of the Advance License No. 0310222069 dt. 1.9.2003 issued under PC-9 condition for regularization

The committee noted that the firm has exported prior to imports but at the same time they are also claiming that they have utilized the imports under this authorization from the un-registered source also for the purpose of exports under the same authorization. It was decided that the firm may provide the date and evidence on which the exports have been made out of the imported raw material along with the authorization details under which the same has been done.

Case No.12. M/s. Alkem Laboratories Ltd., Mumbai
F.No. 01/60/162/538/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for closure of the Advance License No. 0310232905 dt. 24.10.2003 issued under PC-9 condition for regularization

The committee noted that the firm has exported prior to imports but at the same time they are also claiming that they have utilized the imports under this authorization from the un-registered source also for the purpose of exports under the same authorization. It was decided that the firm may provide the date and evidence on which the exports have been made out of the imported raw material along with the authorization details under which the same has been done.

Case No.13. M/s. Alkem Laboratories Ltd., Mumbai
F.No. 01/60/162/539/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for closure of the Advance License No. 0310262870 dt. 7.4.2004 issued under PC-9 condition for regularization

The committee noted that the firm has exported prior to imports but at the same time they are also claiming that they have utilized the imports under this authorization from the un-registered source also for the purpose of exports under the same authorization. It was decided that the firm may provide the date and evidence on which the exports have been made out of the imported raw material along with the authorization details under which the same has been done.

Case No.14. M/s. Uttam Galva Steels Ltd., Mumbai
F.No. 01/60/162/774/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for Amendment in input from Cold Rolled Galvanised Steel to Hot Rolled Steel against Advance Authorization No. 0310426798 dt. 16.04.2007

Deferred.

Case No.15. M/s. Hindustan Polyamides & Fibres Ltd. Mumbai
F.No. 01/60/162/209/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for clubbing of 4 advance authorization no. 1) 0310442329 dt. 10.9.2007, 2) 0310454666 dt. 19.12.2007 3) 0310467654 dt. 8.4.2008 and 4) 0310543250 dt 29.10.2009 for the purpose of regularization/ redemption

The Committee considered the request of the firm and decided to allow to club above 4 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.16. M/s. United Phosporus Ltd.
F.No. 01/60/162/90/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for clubbing of 2 advance authorization no. 0310424240 dt. 27.6.2007 and 0310611167 dt 17.1.20011 for the purpose of regularization/ redemption.

The Committee considered the request of the firm and reiterating its earlier decision decided to maintain rejection as there is substantial gap in issuance of both authorizations and clubbing could not be permitted.

Case No.17. M/s. Vardhaman Mumbai
F.No. 01/60/162/523/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for regularize the shipping bill of advance authorization no. 03101036556 dt. 03.05.2002

Deferred.

Case No.18. M/s. Amoli Organics Pvt. Ltd.
F.No. 01/94/180/840/AM08/PCIV/EFGC(PRC)
Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for clubbing of 3 advance authorization no. 0310157142 dt. 05.09.2002, 0310148974 dt. 22.07.2002 and 0310148964 dt. 22.07.2002

The Committee considered the request of the firm and decided to allow to club above 3 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.19. M/s. S. Kant Healthcare Ltd. Mumbai
F.No. 01/94/180/1018/AM08/PC-IV
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for clubbing of 2 Advance authorization no. 0310036344 dt. 2.5.2000 and 0310185100 dt. 24.2.2003.

Keeping in view GRC's recommendation, PRC decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.20. M/s. Intas Pharmaceuticals Ltd. Ahmedabad
F.No. 01/94/180/227/AM11/PCIV/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011

Subject:- Request for closure of the 14 Advance Authorization issued under PC-9 condition for regularization.

The Committee noted the request and decided to extend EOP against the 14 advance authorizations in the following manner:-

| S.NO. | Authorization no. & Date | Decision |
|---|---|---|
| 1.<br>2.<br>3.<br>4. | 810071836 dt. 12.5.2008<br>810071639 dt. 2.5.2008<br>810075404 dt. 15.4.2008<br>810081880 dt. 31.7.2009 | The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. |
| 5. | 810080772 dt. 17.6.2009 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 3 months upto 15.4.2010 i.e. total 9 months from the date of first import for the purpose of regularization and closure |
| 6. | 810080882 dt. 19.6.2009 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 5 months upto 3.6.2010 i.e. total 11 months from the date of first import for the purpose of regularization and closure |
| 7. | 810081315 dt. 8.7.2009 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 3 months upto 23.11.2010 i.e. total 9 months from the date of first import for the purpose of regularization and closure |
| 8. | 810081467dt. 15.7.2009 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 1 month upto 17.3.2010 i.e. total 7 months from the date of first import for the purpose of regularization and closure |
| 9.<br>10.<br>11. | 810082729 dt. 10.9.2009<br>810082797 dt. 11.9.2009<br>810088586 dt. 27.4.2010 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 6 months i.e. total 18 months from the date of first import for the purpose of regularization and closure |
| 12 | 810083218 dt. 30.9.2009 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 4 months i.e. total 16 months |

| | | |
|---|---|---|
| | | from the date of first import for the purpose of regularization and closure |
| 13 | 810083787 dt. 30.10.2009 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 1 month i.e. total 13 months from the date of first import for the purpose of regularization and closure |
| 14. | 810086236 dt. 3.2.2010 | The Committee decided to extend EOP against the aforesaid advance authorization for almost 2 months i.e. total 14 months from the date of first import for the purpose of regularization and closure |

The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived where the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the extended EO period from the date of 1$^{st}$ import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.21. M/s. Suchi Fasteners Pvt. Ltd.
F.No. 01/60/162/563/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP Extension in Advance authorization No. 3410021971 dated 30.7.2008

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 3 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.22. Ajanta Pharma Ltd. Mumbai
F.No. 01/60/162/1578/AM11/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP Extension of the Advance authorization No. 0310477213 dt. 3.7.2008 for regularization.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.23. M/s. Sundaram Fasteners Lt., Chennai
F.No. 01/60/162/118/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Revalidation of Advance Authorisation No. 0410092854 dated 26.12.2007

The Committee reiterated its earlier decision of not allowing revalidation as the decision was specifically for extending the export obligation to complete the obligation imposed on the actual imports already made. The committee therefore rejected the request for revalidation.

Case No.24. M/s. ACE Manufacturing Systems Ltd, Bangalore.
F.No. 01/60/162/1644/AM11/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Redemption of Advance Authorization No. 0710054538 dt. 16.11.07

Deferred.

Case No.25. M/s. Medreich Limted Bangalore
F.No. 01/60/162/564/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of Advance Authorization No. 0710071367 dated 30.04.2010

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.26. M/s. Jindal Poly films Ltd, New Delhi
F.No. 01/60/162/541/AM12/EFGC(PRC)

PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 0510147430 dated 31.12.2004 for regularization purpose

The Committee decided to grant extension upto 23.01.2008 beyond the permitted EOP period for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.27. M/s. Kitex Garments Ltd Kerala,
F.No. 01/60/162/551/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 1010030279 dated 21.07.2008

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.28. M/s Bombay Rayon Fashions Limited Mumbai
F.No. 01/60/162/1864/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of Advance Authorization no. 0310440959 dt. 27.8.2007

The Committee rejected the request of the firm to extend the EOP and decided that the firm should pay the duty and interest in accordance with the FTP provisions for the default in export obligation and RA may take further necessary action urgently.

Case No.29. M/s. Grauer & Well (India) Ltd, Mumbai
F.No. 01/60/162/432/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of 7 advance authorizations No. 1) 0310483805 dt. 26.08.2008, 2) 0310401347 dt. 27.09.2006, 3) 0310424069 dt. 22.03.2007, 4) 0310451135 dt. 22.11.2007, 5) 0310498459 dt. 17.12.2008, 6) 0310497367 dt. 11.12.2008 and 7) 0310450685 dt. 19.11.2007

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.30. M/s. Kitex Garments Ltd Kerala,
F.No. 01/60/162/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 1010031468 dated 4.11.2008

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.31. M/s. Universal Oleoresins, Cochin
F.No. 01/60/162/756/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for Extension of EO period against Advance authorization No. 1010034784 dt. 5.8.2009 for regularization

The Committee rejected the request of the firm and reiterated its earlier decision as the firm has made exports less than 50% within the valid EOP.

Case No.32. M/s. Adcock Ingram Ltd, Karnataka
F.No. 01/60/162/560/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 0710058225 dated 30.06.2008

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.33. M/s. GPT Steel Industries Ltd, Ahmedabad
F.No. 01/60/162/577/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of Advance Authorization No. 0310451063 dated 21.11.2007.

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.34. M/s. Kitex Garments Ltd Kerala,
F.No. 01/60/162/553/AM12/EFGC(PRC)

PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 1010030606 dated 14.8.2008

The Committee noted that the firm have made low exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

No.35. M/s. Alkem Laboratories Ltd., Mumbai
F.No. 01/60/162/535/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for closure of the Advance License No. 0310245921 dt. 06.01.2004 issued under PC-9 condition for regularization

The committee noted that the firm has exported prior to imports but at the same time they are also claiming that they have utilized the imports under this authorization from the un-registered source also for the purpose of exports under the same authorization. It was decided that the firm may provide the date and evidence on which the exports have been made out of the imported raw material along with the authorization details under which the same has been done.

Case No.36. M/s. BDH Industries Ltd.
F.No. 01/60/162/455/AM10/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310388320 dated 7.7.2006

The Committee decided to grant extension for 12 months beyond the permitted 36 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.37. M/s. Sakthi Sugars Ltd. Coimbatore
F.No. 01/60/162/538/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 3210029022 dated 9.6.2005

The committee decided that the request may be examined from export policy angel by the concerned Addl. DG, export cell (VKS).

Case No.38. M/s. Surya Pharmaceuticals Ltd
F.No. 01/60/162/612/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011

Subject:- Request for EOP extension of advance authorization no. 2210006360 dated 10.1.2007

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.39. M/s. Surya Pharmaceuticals Ltd. Chandigarh
F.No. 01/60/162/633/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 2210007594 dated 20.3.2008

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.40. M/s. FDC Ltd
F.No. 01/60/162/601/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for for EOP of Advance License No. 0310422402 dt. 8.3.2007 issued under Policy Circular -9 Conditions for regularization purpose

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.41. M/s. Ruchi Power & Steel Industries Ltd
F.No. 01/60/162/599/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for requested for EOP extension against advance licence no. 3710000855 dt. 21.8.2008

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.42. M/s. Kopran Ltd. Mumbai
F.No. 01/60/162/1168/AM11/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of Advance Authorization no. 0310438246 dt. 6.8.2007.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

No.43. M/s. Grauer & Well (Indai) Ltd, Mumbai
F.No. 01/60/162/527/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no. 0310451865 dated 28.11.2007

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.44. M/s. Pokarna Ltd., Andhra Pradesh

F.No. 01/60/162/600/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of DFIA No. 0910036732 dated 16.1.2009

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.45. M/s. Macson Products Gujarat
F.No. 01/60/162/566/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no. 5210024242 dated 03.09.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.46. M/s. Surana Industries Ltd., Chennai
F.No. 01/60/162/508/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of Advance Authorization No. 0410101388 dated 02.01.2009

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.47. M/s. Pokarna Ltd., Andhra Pradesh
F.No. 01/60/162/492/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of DFIA No. 0910036240 dated 10.12.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.48 M/s. . Zenith Birma (India) Mumbai
F.No. 01/60/162/567/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for 2nd revalidation of advance authorization no.0310499246 dated 22.12.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.49. M/s. Chandan Steel Ltd, Mumbai
F.No. 01/60/162/525/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no. 0310462020 dated 21.02.2008

Deferred.

Case No.50. M/s. S.L.N. Coffee Pvt, Ltd. Karnataka
F.No. 01/60/162/520/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no. 0710058539 dated 15.07.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.51. M/s. Siera Silk Mills Pvt. Ltd.
F.No. 01/60/162/989/AM10/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of DFIA No. 0710052593 dt. 27.7.2007

The committee decided to re-examine the facts relating to delay by RA as stated by the firm and then place the request before PRC.

Case No.52. M/s. family plastic and Thermoware, Mumbai.
F.No. 01/60/162/542/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization No. 0310485225 dated 04.09.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.53. M/s. SRF Limited , Chennai
F.No. 01/60/162/1964/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011

Subject:- Request for revalidation of advance authorization no.0410091326 dated 04.10.2007

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.54. M/s. Zenith Birla Group(India) Mumbai.
F.No. 01/60/162/606/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for 2nd revalidation of A/A no. 0310499801 dt. 24.12.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.55. M/s. Jindal Aluminum Ltd, Bangalore
F.No. 01/60/162/540/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no.0710062759 dated 04.02.2009

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.56. M/s. Ravin Cables Ltd., Mumbai.
F.No. 01/60/162/515/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no.0310500376 dated 30.12.2008.

The committee decided to collect the details from record/firm regarding submission of the request for amendment in input items in Norms Committee and then place the request before PRC.

Case No.57. M/s. Gufic Biosciences Ltd., Mumbai.
F.No. 01/60/162/568/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of 12 months advance authorization no.0310504762 dated 02.02.2009

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.58. M/s. Satluj Ropes Pvt Ltd., Mumbai
F.No. 01/60/162/569/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for 2nd revalidation of advance authorization no.0310489988 dated 12.10.2008
The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.59. M/s. Vani Pharma Labs Ltd., Hyderabad
F.No. 01/60/162/420/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no.09300034957 dated 07.08.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.60. M/s. Zenith Birla Group(India) Maharashtra
F.No. 01/60/162/519/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for 2nd revalidation of advance authorization no.0310499554 dated 23.10.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.61. M/s. Sterling Biotech Ltd., Mumbai.
F.No. 01/60/162/168/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for clubbing of 3 advance authorization no.3410013965 dated 27.07.2007, ii) 3410013100 dated 29.03.2005.and iii) 3410028119 dated 28.09.2010

The committee decided to call for the details from the firm as to whether a new EOU was established or existing unit was converted into EOU and then place the request before PRC.

Case No.62. M/s. Kopran Ltd. Mumbai
F.No. 01/60/162/1553/AM11/EFGC(PRC)

PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of Advance Authorization no. 0310416632 dt. 19.01.2007.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.63. M/s. Kopran Ltd., Mumbai.
F.No. 01/60/162/1079/AM11/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for revalidation of advance authorization no. 0310439652 dated 16.8.2007

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.64. M/s. Kopran Ltd. Mumbai
F.No. 01/60/162/1542/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of Advance Authorization no. 0310299804 dt. 29.10.2004.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.65. M/s. Kopran Ltd., Mumbai.
F.No. 01/60/162/1145/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310434280 dated 28.06.2007 issued under PC-9 dated 30.06.2003.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.66. M/s. Kopran Ltd., Mumbai
F.No. 01/60/162/181/AM12/EFGC(PRC)
PRC Meeting No. 25/AM12 dated: 04.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310543241 dated 29.10.2009.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

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